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(2018) 08 CHH CK 0058

Chhattisgarh High Court

Case No: Writ Petition (C) No. 2086 Of 2018

Ravindra Kuamr Jari And Ors

APPELLANT

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State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Aug. 1, 2018

Hon'ble Judges: Sanjay K. Agrawal, J

Bench: Single Bench

Advocate: Kamlesh Kumar Pandey, Anand Dadariya

Final Decision: Disposed Of

Judgement

Sanjay K. Agrawal, J

- 1. Learned counsel for the petitioners submit that petitioners have made representation to the Collector, District Dantewada for redressal of their
- grievances on 11.03.2016 but it has not been considered and decided till date.
- 2. I have heard learned counsel for the petitioners.
- 3. Be that as it may, the Collector, District Dantewada is directed to consider petitioners' representation and take decision on the same, expeditiously,
- preferably within a period of four weeks from the date of receipt of copy of this order after hearing the affected parties.
- 4. It is made clear that this Court has not expressed any opinion on the merits of the matter. It is for the authority to consider and decide the
- petitioners' representation strictly in accordance with law.
- 5. With the aforesaid observation, the writ petition stands finally disposed of. No order as to cost(s).